F. No. 225/205/2024/ITA-II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, dated 30th November, 2024

Subject: - Extension of due date for furnishing return of income in the case of an assessee who is required to furnish a report referred to in section 92E for the AY 2024-25- reg.

The Central Board of Direct Taxes (CBDT), in exercise of its powers under section 119 of the Income-tax Act,1961 ('the Act'), extends the due date of furnishing of Return of Income under sub-section (1) of section 139 of the Act for the Assessment Year 2024-25 in the case of assessees referred to in clause (aa) of Explanation 2 to sub-section (1) of section 139 of the Act, which is 30th November, 2024 to 15th December, 2024.

(Dr. Castro Jayaprakash. T)
Under Secretary to the Government of India

Copy to:

- 1. PS to F.M./ PS to MoS (F)
- 2. PS to Revenue Secretary
- 3. Chairman (CBDT)& All Members of CBDT
- 4. All Pr. CCsIT/CCsIT/Pr. DsGIT/DsGIT
- 5. All Joint Secretaries/CsIT, CBDT
- 6. Directors/Deputy Secretaries/Under Secretaries of CBDT
- VI. Web Manager, with a request to place the order on official Income-tax website
- 8. CIT (M&TP), Official Spokesperson of CBDT with a request to publicize widely
- 9. JCIT, Data Base Cell for placing it on irsofficersonline.gov.in
- 10. The Institute of Chartered Accountants of India, IP Estate, New Delhi
- 11. All Chambers of Commerce

12. The Guard File

(Dr. Castro Jayaprakash. T)

Under Secretary to the Government of India